

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A. 1214/92

ate of decision :18.12.1992

Shri E.G. Radhakrishnan

Applicant

Versus

Union of India

Respondents

For the Petitioner, For the Respondents

Shri B. Krishan, Counsel Shri P.P. Khurana, Counsel

JUDGEMENT (Oral)

(Delivered by Hon'ble Mr I.K. Rasgotra, Member (A))

The issues of law and of fact in this case stands concluded vide judgement in O.A. No.1210/92, in which the petitioner had also claimed identical reliefs. Accordingly the respondents are directed to recover licence fee from the petitioner w.e.f. 4.11.1990 at the rate of normal licence fee till he is allotted alternative 'B' Type quarter by the respondent No.1, in terms of his Order dated 26.2.1992. The impugned order dated 16.4.1992 (Annexure A-14 of the paper book) is quashed and the respondents are directed to recover the rent from the petitioner as above. No costs.

18/12/92

(I.K. RASGOTRA)

MEMBER (A)

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